

the suspension of Shri Kamath without any hesitation and without any discussion. The House had just now passed the other resolution and accepted the question that I put. It was only too willing to withdraw that order on the report of the leader of that group. The hon. Member who was suspended that day has not sent any apology. In spite of all that the House has been so charitable. It is not in keeping with the tradition of this House to use such expressions. I, therefore, hope and expect that the hon. Member will agree to my suggestion. I will go through his speech and omit one or two passages here and there which are not in keeping with what can be expected from any hon. Member of this House. I will therefore expunge those portions if Acharya Kripalani himself does not want to withdraw some of those aspersions that have been made.

Pandit Thakur Das Bhargava (Gurgaon): This was a matter between the Chair and Shri Kamath; this was not a matter between the Chair and the leader of the party. You yourself at that very moment said that if Shri Kamath expressed regret, he would be allowed to come in and the hon. Leader of the House also complimented you on that decision. We all want Shri Kamath to be here. He is our friend; he is a good Member, etc. But I do not like the idea that the leader of a party should represent an individual and come here with a statement like the one read out in the House. He himself should have come here and made amends.

Some Hon. Members: How can he come?

Pandit Thakur Das Bhargava: He could ask your permission to come and make a statement. That is the proper course. Otherwise it becomes a matter between the chair who is above all parties and the leader of a particular party. This is in fact a personal matter. He did not behave in the House as a Member of a particular party. If any Member on this

side of the House behaves like this he will have to come to you and tell you in person that this has happened. You yourself said the other day that if he regrets, everything will be considered as closed.

Mr. Deputy-Speaker: All that I should like to say is that the matter is now over so far as this House is concerned. Everybody knows that if any Member of the House has been suspended from sitting in the House for a week, he cannot himself come here. That is the rule. Some other person has to make the motion on his behalf if he desires to make one. It is true that he must express regret for what has happened and have the motion made by some other Member. Acharya Kripalani told me that Shri Kamath was sorry, and because the Member himself cannot be here, he will make the motion on his behalf. What have marred the situation today are some of the unfortunate statements made by Acharya Kripalani himself. That is the misfortune. Therefore, I shall erase those portions from his statement—the rest of the motion has been adopted. An expression of regret has been expressed on Shri Kamath's behalf. Acharya Kripalani is not an ordinary member. He is a leader of a group. Therefore, I urge upon the honourable House to drop this matter. Some of those portions of Shri Kripalani's speech which are not quite in keeping with the dignity of the House will be expunged from the statement.

PAPERS LAID ON THE TABLE

REPORT AND BULLETIN NO. 22 OF
CENTRAL SILK BOARD.

The Minister of Labour (Shri Khendubhai Desai): Sir, on behalf of the Minister of Production, I beg to lay on the table a copy each of the following papers in pursuance of an assurance given by the Minister of Commerce and Industry during the discussion on the Central Silk Board

[Shri Khandubhai Desai]

(Amendment) Bill on the 29th July, 1952:

(1) Report on the work of the Central Silk Board, 1954-55 [Placed in Library. See No. S-282/55.]

(2) Bulletin No. 22, issued by the Central Silk Board in February, 1955. [Placed in Library. See No. S-283/55.]

AMENDMENT TO MYSORE GOLD MINES REGULATIONS AND MINES RULES

Shri Khandubhai Desai: Sir, I beg to lay on the Table a copy each of the following papers under sub-section (7) of section 59. of the Mines Act, 1952:

(1) Ministry of Labour Notification No. S.R.O. 525, dated the 6th February, 1955, making certain amendments to the Mysore Gold Mines Regulations, 1953. [Placed in Library. See No. S-284/55.]

(2) Mines Rules, 1955, published in the Ministry of Labour Notification No. S.R.O. 1421, dated the 2nd July, 1955. [Placed in Library. See Index No. 285/55.]

Notifications under Sea Customs Act.

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy each of the Ministry of Finance Customs Notification Nos. 100 and 101, dated the 18th June, 1955, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See No. S-286/55.]

PRESIDENT'S ASSENT TO BILL.

Secretary: Sir, I have to inform the House that the Indian Tariff (Amendment) Bill, 1955, which was passed by the Houses of Parliament during the current session, was assented to

by the President on the 23rd August, 1955.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following five messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1955, agreed without any amendment to the Prisoners (Attendance in Courts) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 1st August, 1955."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1956, agreed without any amendment to the Land Customs (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 29th July, 1955."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1955, agreed without any amendment to the Durgah Khawaja Saheb Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 4th August, 1955."

(iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1955, agreed without any amendment